

[TO BE PUBLISHED IN PART 2 SECTION 3 SUB-SECTION (i) OF THE
GAZETTED OF INDIA, EXTRAORDINARY]

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(Department of Legal Affairs)

New Delhi, the 1st October 2015

NOTIFICATION

G.S.R.....(E) - In exercise of the powers conferred by the provision to article 309 read with article 76 of the Constitution, the President hereby makes the following rules further to amend the Law Officers (Conditions of Service) Rules, 1987, namely:-

1. (1) These rules may be called the Law Officers (Conditions of Service) Amendment Rules, 2015.
(2) They shall be deemed to have come into force on the first day of October, 2015 or from the date of appointment of the Law Officer, whichever is later.
2. In the Law Officers (Conditions of Service) Rules, 1987, in rule 7, in clause (b), after serial number (vii) and entries related thereto, the following serial no. and entries shall be inserted, namely:-

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(viii)	Appearance fee, in courts within their jurisdiction, apart from their headquarters, for Additional Solicitor General of Allahabad, Bangalore, Chennai, Kolkata, Mumbai, Punjab and Haryana, Patna, Ranchi, Gujarat and Karnataka.	₹ 37,500/- per case per day
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(Suresh Chandra)
Joint. Secretary and Legal Adviser to the Govt. of India
[F.No.26(1)/2014/Judl.]

Foot Note: The principal rules were published in the gazette of India, extra ordinary part II, Section 3, Sub-Section (I), dated the 1st January, 1987 vide notification NO. GSR 1(E) dated the 1st January, 1987 and have been subsequently amended by

- viii. GSR No. 379(E) dated the 14th April, 1987
- ix. GSR 473 (E) dated 22nd June 1993.
- x. G.S.R. 403 (E) dated 2nd June 1999.
- xi. G.S.R 345 (E) dated 10th May 2001
- xii. G.S.R 106 (E) dated 25th February, 2005.
- xiii. GSR 723(E) dated 16th December, 2005.
- xiv. GSR ... (E) dated 18th July, 2008.

The Manager,
Govt. of India Press,
Mayapuri, Ring Road,
New Delhi.

Copy forwarded to:-

- xi. Shri Mukul Rohatgi, Attorney General for India, N-234-A, Greater Kailash-I, New Delhi-110048.
- xii. Shri Ranjit Kumar, Solicitor General of India, A-47, Kailash Colony, New Delhi-110048.
- xiii. All Additional Solicitors General of India, as per list.
- xiv. PS to ML&J/PS to MSL&J/PS to Law Secretary/PS to Legislative Secretary.
- xv. All Ministries/Departments to the Govt. of India.
- xvi. Department of Expenditure, Ministry of Finance, New Delhi w.r.t. their ID Note No.9 (11)/99-E.II (B) dated 02.03.2015.
- xvii. All Officers and Sections in the Deptt. of Legal Affairs
- xviii. Central Agency Section, Litigation (High Court/Lower Court) Sections with 5 s/copies
- xix. Branch Secretariats Mumbai/Kolkata/Chennai/Bangalore.
- xx. Guard file/Judicial Section with 5 s/copies.


(Suresh Chandra)
Joint Secretary & Legal Adviser to the Govt. of India
[F. No.26(1)/2014/Judl.]